

**HIGH COURT OF ANDHRA PRADESH :: AMARAVATI**

**ROC.No. 531/SO/2021**

**Dated: 12.11.2021**

**CIRCULAR No. 4/2021**

Sub: High Court of Andhra Pradesh – Andhra Pradesh Advocates' Welfare Fund Act, 1987 – Law Officers appearing for the State and Central Governments and their instrumentalities to affix the A.P. Advocates and their Clerks' Welfare Fund Stamp worth of Rs.100/- on Vakalats / Memo of Appearance – Instructions – Issued – Reg.

- Ref: 1. The Andhra Pradesh Advocates' Welfare Fund Act, 1987  
2. Memorandum No.23/01/LSP/B/2021, dated 05.01.2021 issued by the Secretary to Government, Legal and Legislative Affairs and Justice, Law Department, Government of Andhra Pradesh.  
3. Letter dated 08.10.2021 from the I/C Secretary, Bar Council of Andhra Pradesh, Amaravati.

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It is reported by the i/c. Secretary, Bar Council of Andhra Pradesh, vide letter in 3<sup>rd</sup> reference cited, that as per Section 12(2) of the Andhra Pradesh Advocates' Welfare Fund Act, 1987 'every Vakalat/Memo of Appearance filed before any Court, Authority, Tribunal, Forum or Commission, including every Vakalat/Memo of Appearance filed by all the Law Officers appearing for the State and Central Governments and their instrumentalities shall be affixed with the Stamp (Andhra Pradesh Advocates and their Clerks' Welfare Fund Stamp) worth of one hundred rupees and no such Vakalat/Memo of Appearance shall be valid or accepted without such Stamp', but no Law Officer is affixing the Welfare Fund Stamp and that in this connection the Law Department of the Government of Andhra Pradesh had issued a Memorandum vide 2<sup>nd</sup> reference cited, *inter alia* instructing that all the Government Pleaders, Assistant Government Pleaders and Standing Counsels shall affix the Advocates and their Clerks' Welfare Fund Stamp worth of Rs.100/- on every Vakalat/Memo of Appearance filed before High Court or any Court, Authority, Tribunal, Forum or Commission appearing for the State and Central Governments and their instrumentalities and that she requested the Registry to issue necessary instructions to the concerned officials, to see that the same is complied with, to enable the Bar Council to provide benefit to the members of legal fraternity from the funds that would be received.

Therefore, having considered the 3<sup>rd</sup> reference cited letter of the i/c. Secretary, Bar Council of Andhra Pradesh, it is instructed to all the Subordinate Courts in the State, including Tribunals working under the control of the High Court to take necessary steps and direct the concerned officials to

scrutinize and ensure that the Welfare Fund Stamp worth Rs.100/- (Rupees One Hundred only) is affixed on Vakalat/Memo of Appearance filed by the Law Officers, viz., Government Pleaders, Assistant Government Pleaders and Standing Counsel, appearing for State and Central Governments and their instrumentalities.

The Unit Heads are requested to communicate the Circular to all the Judicial Officers and Presiding Officers of the Tribunals in the State, working under the control of the High Court, in their unit, for information and necessary action.



**REGISTRAR GENERAL**

To

1. All the Registrars, High Court of Andhra Pradesh, Amaravati.
2. All the Unit Heads in the State of Andhra Pradesh
3. The I/c Secretary, Bar Council of Andhra Pradesh, High Court of Andhra Pradesh, Amaravati.
4. The Registrar (IT)-cum-CPC, High Court of Andhra Pradesh (with a request to place the same in the official website of the High Court.